

**British Airways flights from
Calcutta**

1671. SHRI AJIT KUMAR SAHA : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the British Airways are continuing negotiations with the Civil Aviation authorities for their operation from Calcutta;

(b) if so, the details thereof;

(c) whether Government propose to allow the said airlines to operate from Calcutta; and

(d) if so, when and the details thereof, and if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) : (a) to (d). In terms of the India—U.K. Air Services Agreement, British Airways already has rights to operate services to through Calcutta. Therefore, the question of negotiations on this issue does not arise.

Yatrikas/Dharamshalas at Nanded

1672. SHRI ASHOK SHANKAR-RAO CHAVAN : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether there is any proposal by the Bharatiya Yatri Avas Vikas Samiti, to construct any Yatrikas/Dharamshalas at Nanded in Maharashtra for tourists; and

(b) if not; the reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) : (a) and (b). The Ministry has not received any specific proposal to construct Yatrikas/Dharamshalas at Nanded in Maharashtra.

**Passenger facilities at Alipurduar
railway station**

1673. SHRI PIYUS TIRAKY : Will the Minister of RAILWAYS be pleased to state :

(a) whether a proposal was made to develop Alipurduar as a model railway station;

(b) if so, the details thereof and the reaction of Government thereto;

(c) whether the quota of reservation at this railway station is proposed to be increased for Calcutta and Delhi bound trains in view of the demand of the passengers; and

(d) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA) : (a) No, Sir.

(b) Does not arise.

(c) No, Sir.

(d) Does not arise.

**Construction of Shanti Stupa
(Peace Pagoda) in Buddha
Jayanti Park, New Delhi**

1674. PROF. NARAIN CHAND PARASHAR : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Urban Arts Commission has taken any decision on the proposal for the construction of a Shanti Stupa (Peace Pagoda) in the Buddha Jayanti Park, New Delhi;

(b) if so, the exact decision taken in this regard alongwith the date on which it has been taken; and

(c) if not, the likely date by which the decision would be taken alongwith the date on which the request was first received by Government and the reasons for delay ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b). The Government, in consultation with Delhi Arts Commission, have taken a decision not to permit construction of Shanti Stupa in Budha Jayanti Park, New Delhi. The decision was communicated to all concerned *vide* letter dated 16th March, 1988.

(c) Does not arise.

Violation of safety rules at Rangpuri Stone Mines, South Delhi

1675. SHRI INDRAJIT GUPTA : Will the Minister of LABOUR be pleased to state :

(a) whether the contractors of Rangpuri Stone Mines near Vasant Kunj in South Delhi are violating the Mines Safety Rules;

(b) if so, the details thereof; and

(c) the action taken by Government in the matter ?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY) : (a) to (c). Two Contractors are operating the Rangpuri Mines on the strength of separate ad-interim injunction granted in their favour in 1983 against Delhi State Industrial Development Corporation from the Court of Additional District Judge, Delhi. During inspections by the officers of the Directorate General of Mines Safety, it was found that the Contractors were violating various provisions of the Mines Act, 1952 and the rules and regulations framed thereunder. Prosecution has been launched by the Director of Mines Safety, Ghaziabad against the two Contractors for working the mines in contravention of the prohibitory orders issued by him. On 4th July, 88, the Collector of Mines, Delhi Administration issued directions to both the Contractors to stop mining forthwith and also issued notices for the recovery of royalty and price of minerals unlawfully extracted by them. In response to this, one of the two Contractors obtained a stay order against the directions of the Collector of

Mines and both the Contractors have initiated contempt-of-court proceeding against him.

Meet on Public Distribution System

1676. SHRI SANAT KUMAR MANDAL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether a meeting of Ministers of Food and Civil Supplies and Secretaries of Food and Civil Supplies of the States was held in New Delhi during last month to review the functioning of the Public Distribution System (PDS);

(b) if so, the main points discussed; and

(c) the decisions taken, particularly regarding the restructuring and strengthening of the Public Distribution System ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI D.L. BAITHA) : (a) A meeting of the Advisory Council on Public Distribution System, which inter alia, has as its members the Food and Civil Supplies Ministers from States/UTs, was held in New Delhi on 14th July, 1988.

(b) and (c). This is an Advisory body. Suggestions with regard to the following were made in the meeting :

- (i) enhancement of the quota of essential commodities supplied from the Central Pool;
- (ii) enhancement and regular supply of levy cement quota;
- (iii) strengthening the infrastructural facilities for PDS;
- (iv) need for adequate credit facility arrangements for fair price shops; and
- (v) review of profit margins allowed to fair price shop dealers,